

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3204
ANSWERED ON:13.12.2011
AMENDMENT IN CABLE ACT
Meghe Shri Datta Raghobaji;Meghwal Shri Arjun Ram

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Cable Television Networks (Regulation) Act, 1995 is being complied with in the country;
- (b) if not, the reasons therefor;
- (c) the details of recommendations made by the Telecom Regulatory Authority of India (TRAI) in regard to the said Act; and
- (d) the response of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C. M. JATUA)

(a) to (d) The provisions of the Cable Television Networks (Regulation) Act, 1995, as amended from time to time, regulate the operations of cable television networks in the country. TRAI has not made recommendations specific to amending the Cable Television Networks (Regulation) Act, 1995; however, TRAI in their various recommendations made from time to time have recommended certain suggestions for amending the Cable Act for better regulation of cable operations. These recommendations are available at TRAI's website www.traai.gov.in. The Government has taken these suggestions of TRAI into consideration while formulating relevant policy decisions as also while amending the Cable Act.